

**GOVERNMENT OF INDIA  
HEALTH AND FAMILY WELFARE  
LOK SABHA**

UNSTARRED QUESTION NO:4928  
ANSWERED ON:02.09.2011  
CONTRAVENTION OF RULES IN RED CROSS SOCIETY  
Kanubhai Patel Jayshreeben

**Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:**

- (a) whether the Government has received complaints regarding irregularities and contravention of rules in the Red Cross Society;
- (b) if so, the details thereof during the last three years and the current year so far; and
- (c) the action taken/proposed thereon?

**Answer**

THE MINISTER OF HEALTH & FAMILY WELFARE (SHRI GHULAM NABI AZAD)

(a) to (c): The complaints received in the Ministry are forwarded to Indian Red Cross Society (IRCS) which is an autonomous body under the Indian Red Cross Society Act, 1920. The Indian Red Cross Society, National Headquarters, New Delhi has informed that it has received complaints against a few State Red Cross Society Branches like Punjab, Haryana, Madhya Pradesh and Gujarat for irregularities and contravention of rules.

As per Section 12 of the IRCS Act 1920 (as amended in 1992), all the branch committees of IRCS are independent entities empowered to receive, hold and expend all the monies received by them as per the first schedule (Section 7) of the Act. The National Headquarters does not have any administrative or financial control over them.

Complaints received in all the cases have been forwarded to the State Branches concerned. The State Branches of Punjab, Madhya Pradesh and Gujarat have informed that cases have been filed in courts and are sub-judice.